

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(A)

O.A.No.2354/96

Dated this the 17th April, 1997.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN

V.K. Kapur,
A-41, Chander Nagar,
Janakpuri, New Delhi.

....Applicant

Versus

1. Union of India through
The Secretary (DP&S),
Dept. of Defence Production,
South Block,
New Delhi-110011.
2. Controller General of Defence Accounts,
West Block No.5, R.K.Puram,
New Delhi-110066.Respondents

(By advocate: Shri R.P.Agarwal)

ORDER (ORAL)

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN

Applicant absent is also not represented.

Shri R.P.Agarwal, Id. counsel for respondents submits that the reliefs claimed by the applicant relating to pension, G.P.F. and the interest on G.P.F. have been granted to the applicant and accordingly a statement has also been submitted in this case.

In the light of the aforesaid statement, I am of the view that this petition has become infructuous. Accordingly, it is hereby dismissed. No costs.

Km
(K.M. AGARWAL)
CHAIRMAN

/dm/